

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 58 of 2020

IN THE MATTER OF:

Vijay Kumar Goyal & Ors.

...Appellants

Vs

Krishna Metal Industries Ltd. & Ors.

....Respondents

Present:

**For Appellants: Mr. Ravi Raghunath and Mr. Subhang P. Nair,
Advocates**

**For Respondents: Mr. D. Abhinav Rao, Advocate for the Respondent
No. 1.**

O R D E R
(Through Virtual Mode)

08.01.2021 At request of Mr. D. Abhinav Rao, appearing for the Learned Counsel for First Respondent for filing of Reply/Response of Respondent No. 1, the matter is adjourned to **2nd February, 2021** and a copy of the said Response/Reply shall be served upon the Learned Counsel for the Appellants, if not already served, within a week before the next date of hearing. It is open to the Learned Counsel for the Appellants to file Rejoinder, if any, soon after receipt of copy of the Reply/Response of Respondent No. 1 and a copy of the Rejoinder of the Appellant shall be served on the other side. The Office of the Registry is permitted to receive Reply/Response and Rejoinder.

In the meanwhile, status que shall be maintained in respect of 'Rights Issue' till the next date.

It is made clear that pendency of this appeal shall not come in the way of Tribunal to decide the appeal on merit.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)